

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**APPLICATION NUMBER** :  
**PETITION NUMBER** : IBA/424/2020  
**NAME OF THE PETITIONER(S)** : Prasad neo Tech Pvt Ltd  
**NAME OF THE RESPONDENTS** : K S Wind & Renewable India Pvt Ltd  
**UNDER SECTION** : Sec 9 Rule 6 of IBC, 2016

---

**ORDER**

Present: None for the Petitioner.

Ld. Counsel Ms. Veera Thulasi for the Respondent / CD.

Ld. Counsel for the Corporate Debtor submits that part amount has been paid and still an amount of Rs. 7.0 Lakhs is to be paid.

Despite notice, none for the Petitioner is present.

Last opportunity is granted to the Petitioner to appear and make submissions.

List the petition for appearance / dismissal on **09.05.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)